

MR. DEPUTY SPEAKER : It will not go on record.

*(Interruptions)**

SHRI KABINDRA PURKAYASTHA (Silchar) : I want to raise a very important issue.

(Interruptions)

MR. DEPUTY SPEAKER : This will not go on record.

(Interruptions)

MR. DEPUTY SPEAKER : You should know that there are also other hon. Members who want to participate. Yours is not the only subject which has the top priority. You have mentioned your problem. The Government has noticed it. This is a kind of repetition. Those who speak for a long time, their names will be put in the end. Those who speak very short, I think their names shall be put in the beginning so that justice can be meted out.

SHRI KABINDRA PURKAYASTHA : I want to raise a very important point which has already been discussed in Parliament regarding the havoc played by malaria not only in Assam but in all the North-Eastern States. This is a very important point. This is very important also for the people of North-East. So, you please give me a little more time.

MR. DEPUTY SPEAKER : So far as malaria in Assam is concerned, it is being discussed on the floor of the Hosue many times. Therefore, you can say that there are a lot of malaria cases and that Government should come forward to solve the problem.

SHRI KABINDRA PURKAYASTHA : After the discussion held in the House, the situation has further aggravated and, that is why, it is very important to discuss about it in the House.

There was an outbreak of malaria in Gujarat. The spread of the disease continued. But now the whole North-East is affected by malaria. Alomst a thousand people are killed.

MR. DEPUTY-SPEAKER : Shri Sivaji Patnaik to speak now.

SHRI KABINDRA PURKAYASTHA : Are you not allowing me time?

MR. DEPUTY SPEAKER : You have been allowed time and whatever you want to speak, you have spoken. Suggestion is given to the Government. It is on record.

SHRI KABINDRA PURKAYASTHA : You are doing injustice to me. Outbreak of malaria in North-East is a very important problem. This must be heard by the House.

MR. DEPUTY SPEAKER : Probably you are aware the matter was raised on the floor of the House. It was discussed. The hon. Minister was kind enough to answer on the floor of the House.

SHRI KABINDRA PURKAYASTHA : This is a very important issue. I must be allowed to speak more. I could not get your permission. so, I am waking out.

12.58 hrs.

At this stage, Shri Kabindra Purkayastha left the Hosue.

SHRI SIVAJI PATNAIK (Bhubaneswar) : The Fifth Central Pay Commission has submitted its report to the Government on 2nd May, 1995 relating to the payment of second instalment of interim relief and merger of DA with pay to the Central Government employees and workers.

The employees demanded Rs.460/- as second instalment of interim relief and merger at 97 per cent of DA with pay for all purposes based on 1240 consumer price index.

My first request is that Government should not delay it and that it should take early decision.

The second point is that normally Pay Commission reports are not made that confidential as is made this time.

13.00 hrs.

Normally, after it is submitted to the Government, a copy of it is sent to the other side, that is, the Central Government Employees association also. But this is not done. This is made a confidential thing. I do not know what is the secret behind it and why it is done so.

MR. DEPUTY SPEAKER : The unscheduled hour has come to an end. Now, Papers to be laid on the Table.

MR. DEPUTY SPEAKER : Sorry, You have consumed a lot of time. I think more Members could have participated but for the unnecessary interference. The Chair could not help it.

(Interruptions)

MR. DEPUTY SPEAKER : No. It is impossible. It cannot go beyond One of the Clock. Now, Papers to be laid on the Table.

13.03 hrs.

PAPERS LAID ON THE TABLE

Colliery Control (Amendment) Order, 1995

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri Ajit Panja, I beg to lay on the Table a copy of the Colliery Control (Amendment) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 9th January, 1995 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

(Placed in Library. See No. LT 7595/95).

* Not recorded.

Annual Report and Review on the working of the Indian Institute of Mass Communication, New Delhi For 1993-94 and a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7596/95)

*Central Industrial Security Force
(Amendment) Rules, 1995*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 14th January, 1995, under sub-Section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library. See No. LT 7597/95)

13.04 hrs.

STANDING COMMITTEE ON ENERGY

Twenty-fourth and Twenty-fifth Reports and Minutes

SHRIMATI DIL KUMARI BHANDARI (Sikkim) : Sir, I beg to present the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Energy :-

- (1) Twenty-fourth Report on "Non-conventional Energy Source Schemes and the Consumer" and minutes relating thereto.
- (2) Twenty-fifth Report on "Coal Linkages—Policy and its implementation—An Examination" and minutes relating thereto.

13.05 hrs.

MATTERS UNDER RULE 377

(i) Need to Ensure Early Functioning of ESI Hospitals in Quilon and Pathanamthitta Districts in Kerala

SHRI KODIKKUNNIL SURESH (Adoor) : Mr. Deputy-Speaker, Sir, in Kerala, Adoor Parliamentary Constituency is located in two districts. Quilon and Pathanamthitta districts, which I represent. There are a number of cashew factories in these two districts and more than two lakh cashew workers are engaged in this field. A majority of the workers are poor and belong to Scheduled Caste.

These employees are not getting proper medical facilities. At present, there are three ESI hospitals in my Constituency and it is not sufficient to meet the needs of the employees.

The ESI Corporation had proposed to start six ESI hospitals at various places like Anchal, Kadampandadu, Kunnicoode, Mylom, Kottarakkara, Pooiyampally. The land for the same have been acquired long back and at some places the compound walls were also constructed. But the construction of the buildings still remains a dream for the people of this area. There were lots of representation in this regard as this is a long-standing demand of thousands of employees who are waiting to get proper medical facilities.

I, therefore, urge upon the Union Government to take immediate steps for the construction of the buildings and start the ESI hospitals at the earliest by giving suitable direction to ESI Corporation.

(ii) Need to take steps for protecting the Fertile Land around Indira Gandhi Canal, Rajasthan from Water - Logging

[Translation]

SHRI MANPHOOL SINGH (Bikaner) : Mr. Deputy Speaker, Sir, thousands of acres of cultivable land is facing water-logging problem around The Indira Gandhi Canal and cultivable land of about 25-30 villages has been affected by 18 depressions which are full of water from Ghaghar river. Water-logging is increasing day-by-day and thousand of acres of land in getting damaged. Proper drainage is required to remove water-logging. The Government of Punjab has constructed drains at several places to remove water-logging and has made the affected land cultivable.

Similarly, if the Government of Rajasthan also construct such drains with the help of Central assistance, the tracts of land lying unused around Indira Gandhi canal and Ghaghar river could be made cultivable. The Central Government should send a team of engineers to look into this serious problem. This problem needs immediate attention otherwise a large area of fertile land would get spoiled.